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CENTRAL ADMINISTRATIVE TRIBUNAL ALIAHABAD.

Registration(OA) no. 397/88

Edgar Cladius Jacob applicant.

Versus

General Manager, Northern Railway
Baroda House, and another ... Respondents.

Hon'ble D.S.Misra, A.M.

Hon'ble G.S.Sharma, JM.

(Delivered by Hon'ble D.S.Misra)

In this application under Section 19 of the A.T.Act, the applicant has sought a direction to the respondents that the applicant be tested for the post of clerk/T.C. and if found medically fit, he may be appointed as such.

2. The applicant's grievance is that the Chairman Railway Service Commission, Allahabad vide its letter dated 6.7.84 (copy annexure 1) informed the applicant that he has been selected for appointment as Guard Grade 'C' and that he would receive the appointment letter from General Manager, Railway Board, New Delhi. This letter is dated 6.7.84 and on 18th May, 1986, the applicant wrote to the General Manager, Northern Railway that he had applied for the post of Ticket Collector and the respondents have selected him for the post of Guard Grade 'C' and that he was not willing to work as Guard but would like to serve as Ticket Collector. He requested for change of category to which he received no reply. He made a representation to the Railway Minister on 1st September, 1987 ^{and} ~~where~~ ^{he} he was informed vide letter

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dated 28.9.87 that his representation has been forwarded to the General Manager, N.R. for necessary action.

3. We have heard learned counsel for the applicant on the point of limitation and the delay in filing the petition under Section 19 of the ^{A.T.} Act, when the cause of action arose on 6.7.1984. The petition is not accompanied by any application for condoning the delay. We are of the opinion that it is a belated application and not maintainable under Section 21 of the A.T. Act.

The application is rejected at the admission stage.

J. M.
J.M.

A. M.
A.M.

J.S/ 13.9.88